

under the Representation of the People Act, 1950, are restricted to the preparations of electoral rolls. If we discuss them in November next, by that time the electoral rolls for the coming elections would have been completed. If we have to amend any part of the rules, we would not be able to do it before the next General Election. Therefore, those rules ought to be taken up first.

Further, I remember that the Business Advisory Committee has allotted two hours for discussing these rules. The rules were also sent to the Committee on Subordinate Legislation and they have also made some recommendations. So, if we do not find time for discussing these rules, I request that the Business Advisory Committee should allow more time.

Shri Kamath: Otherwise, it would be a violation of the Act.

Shri Satya Narayan Sinha: At present, I am not in a position to say anything definitely. I have to consult my colleague. I will make some statement about it the day after tomorrow, because tomorrow is a holiday.

Shri Kamath: Yes, Sir holiday for Janmashtami.

Mr. Speaker: The hon. Minister will make a statement regarding the rules framed under the Representation of the People Act.

So far as the suggestion that was made by Shri Kamath, is concerned, namely, that the consideration of the Appleby Report may stand over till the next session. I do not know if the hon. Members will not refer to it in the course of the debate on the Second Five Year Plan. I hope they will naturally refer to it. If we find that the additional hour that is allotted for this report is not enough, the report will stand over, and the discussion on it will be continued in the next session.

Shri Kamath: You are aware that the Comptroller and Auditor-General

also has made some comments on the Appleby Report.

Mr. Speaker: Yes; I am aware. If a number of points about the report remain to be touched in the course of the debate on the Second Five Year Plan, within the time allotted, we will take the sense of the House and consider the further allotment of time for the Appleby Report.

Shri K. K. Basu: I feel that we can postpone the consideration of the Appleby Report here and now. At any rate, that part of the Appleby Report which deals with parliamentary control should be discussed separately and not along with the consideration of the Second Five Year Plan, because, the debate on the Second Five Year Plan will be a general, over-all debate on the whole administrative set-up. Parliamentary control is an important subject which should be discussed in all its aspects separately.

Mr. Speaker: One hour has been allotted for the discussion of the Appleby Report, and if we want more time, it will be carried over to the next session.

Shri Kamath: Two hours have been allotted.

Mr. Speaker: One hour has been allotted, but one more hour may be taken from the time allowed for the debate on the Second Five Year Plan.

BUSINESS ADVISORY COMMITTEE

FORTIETH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 25th August, 1956".

Mr. Speaker: The question is:

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 25th August, 1956".

The motion was adopted.

Shri S. S. More: I wanted to say that the report is being accepted subject to the remarks that you made.

Mr. Speaker: Those remarks are already there.

STATE BANK OF HYDERABAD
BILL*

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to move for leave to introduce a Bill to transfer the share capital of the Hyderabad State Bank to the Reserve Bank of India and to provide for its proper management and other matters connected therewith or incidental thereto.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to transfer the share capital of the Hyderabad State Bank to the Reserve Bank of India and to provide for its proper management and other matters connected therewith or incidental thereto".

The motion was adopted.

Shri A. C. Guha: I introduce the Bill.

TRAVANCORE-COCHIN APPROPRIATION (NO. 2) BILL

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to move for leave to introduce a

Bill to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of the Travancore-Cochin for the service of the financial year 1956-57.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Travancore-Cochin for the service of the financial year 1956-57".

The motion was adopted.

Shri M. C. Shah: I introduce** the Bill and beg to move**:

"That the Bill to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Travancore-Cochin for the service of the financial year 1956-57, be taken into consideration".

Mr. Speaker: The question is:

"That the Bill to provide for the withdrawal of certain further sums from and out of the Consolidated Fund of the State of Travancore-Cochin for the service of the financial year 1956-57, be taken into consideration".

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the Title were added to the Bill.

Shri M. C. Shah: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

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** Introduced and moved with the recommendation of the President.